

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH  
AT CHENNAI**

**OA No 78 OF 2025**

**IN THE MATTER OF:**

**NEWS ITEM IN THE HINDU NEWSPAPER CHENNAI EDITION DATED 15TH  
APRIL 2025 TITLED SIX POLICE TEAMS FORMED TO PROBE CRACKER UNIT  
EXPLOSION IN A.P'S ANAKAPALLI DISTRICT**

..... Applicant

**Vs**

**THE SECRETARY TO GOVERNMENT OF ANDHRA PRADESH AND OTHERS**

.... Respondents

**REPORT FILED BY THE APPCB 2<sup>nd</sup> RESPONDENT**

**DATE – 13.07.2025**



**M/s MADHURI DONTI REDDY  
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH**

**A.P. POLLUTION CONTROL BOARD**

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,  
Email: [reddymadhuri09@gmail.com](mailto:reddymadhuri09@gmail.com)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI IN CONNECTION WITH**

**Original Application No. 78 of 2025 (SZ)**

**INDEX**

<b>SI. No.</b>	<b>Description of the Document</b>	<b>Page No.</b>
1.	APPCB Report	1-2
2.	<b>Annexure-I</b> The Copy of the Hon'ble NGT, Chennai order dated 25.04.2025.	3-4
3.	<b>Annexure-II</b> The copy of analysis report enclosed.	5
4.	<b>Annexure-III</b> Copy of the CPCB categorization 2016.	6-7
5.	<b>Annexure-IV</b> Copy of the CPCB categorization 2025.	8-9

**Place: Visakhapatnam  
Dt:12.07.2025**

  
**Environmental Engineer,  
A.P. Pollution Control Board,  
Regional Office, Visakhapatnam**  
Environmental Engineer  
A.P. Pollution Control Board  
Regional Office, Visakhapatnam

**Report in compliance with the Hon'ble NGT, Principal Beach, Chennai Delhi vide Order dated 25.04.2025 in Original Application No. 78/2025(SZ) in the matter in SUO MOTU based on the news item published in 'The Hindu', Chennai Edition dated 15.04.2025, "Six police teams formed to probe cracker unit explosion in A.P.'s Anakapalli District".**

It is to submit that the Hon'ble NGT, Principal Beach, Chennai registered suo-motu on the basis of the news item published in 'The Hindu', Chennai Edition dated 15.04.2025, "Six police teams formed to probe cracker unit explosion in A.P.'s Anakapalli District".

The Hon'ble NGT, Chennai in its order dated 15.04.2025 in Original Application No. 78/2025(SZ), stated that

*"1. The above Original Application has been Suo Motu registered by this Tribunal based on a news item reported in 'The Hindu', Chennai Edition dated 15.04.2025, titled "Six police teams formed to probe cracker unit explosion in A.P.'s Anakapalli District".*

*2. Let notice be issued to the respondents through the Tribunal along with a copy of the newspaper report.*

*3. accepts notice on behalf of Respondents Nos.1 to 5.*

*4. The learned counsel Mrs. Madhuri Donti Reddy Post the matter on 14.07.2025. In the meanwhile, the respondents are directed to file their respective reports/replies."*

Copy of the Hon'ble NGT Order dated 25.04.2025 is submitted as Annexure-I.

In compliance to the NGT Order dated 25.04.2025, the following is submitted:

1. Fire Accident occurred at M/s. Sri Vijaya Lakshmi Ganesh Fire Works, Kotavrutla, Kailasapatnam, Anakapalli District on 13.04.2025.
2. The APPCB has not issued consent to the M/s. Sri Vijaya Lakshmi Ganesh Fire Works.

  
Environmental Engineer  
A.P. Pollution Control Board  
Regional Office, Visakhapatnam

3. APPCB has collected firefighting water sample on 14.04.2025 and as per analysis report, the parameter values are pH – 7.32, Total Suspended Solids – 38, Total Dissolved Solids – 1020 mg/l, Chemical Oxygen demand – 32 mg/l, Biochemical Oxygen Demand of 10 mg/l. Copy of the analysis report is submitted as **Annexure-II**.
4. APPCB has conducted VOC monitoring on 14.04.2025 and the values are recorded as nil.
5. As per the CPCB categorization 2016, the fire crackers manufacturing and bulk storage is categorized under red category for which the proponent has to obtain Consent To Establish and Consent To Operate of APPCB under Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 amendments thereof. Copy of the CPCB categorization 2016 is submitted as **Annexure-III**. Recently, the CPCB has revised the categorization in the year 2025, the Manufacturing of Firecrackers including improved crackers/green crackers, etc., is comes under orange category. Copy of the CPCB categorization 2025 is submitted as **Annexure-IV**.
6. So far, one unit has obtained Consent to Establish (CTE) of the Board in the name of M/s. Ramesh Fire Works, Sy.No.444-1, Chinna Doddigallu (V), Nakkapalli (M), Anakapalli District on 01.02.2024. The unit has not obtained Consent to Operate(CTO) till date.

This report is submitted for kind consideration and will abide by all such directions as the Hon'ble Tribunal may deem fit and appropriate.

**Place: Visakhapatnam**  
**Dt:12.07.2025**

  
**Environmental Engineer,**  
**A.P. Pollution Control Board,**  
**Regional Office, Visakhapatnam**  
Environmental Engineer  
A.P. Pollution Control Board  
Regional Office, Visakhapatnam

**Item No.03:-**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No.78 of 2025 (SZ)**

IN THE MATTER OF:

Tribunal on its own motion **SUO MOTU** based on the news item published in '*The Hindu*', Chennai Edition dated 15.04.2025, "**Six police teams formed to probe cracker unit explosion in A.P.'s Anakapalli District**".

*And*  
The Secretary to Government of Andhra Pradesh,  
Department of Industries & Commerce,  
Andhra Pradesh and Ors.



...Respondent(s)

**Date of hearing: 25.04.2025.**

**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): Suo Motu.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1 to R5.

**ORDER**

1. The above Original Application has been Suo Motu registered by this Tribunal based on a news item reported in '*The Hindu*', Chennai Edition dated 15.04.2025, titled "**Six police teams formed to probe cracker unit explosion in A.P.'s Anakapalli District**".

2. Let notice be issued to the respondents through the Tribunal along with a copy of the newspaper report.

3. The learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents Nos.1 to 5.

4. Post the matter on **14.07.2025**. In the meanwhile, the respondents are directed to file their respective reports/replies.

**Sd/-**

**Smt. Justice Pushpa Sathyanarayana, JM**

**Sd/-**

**Dr. Satyagopal Korlapati, EM**

O.A. No.78/2025 (SZ)  
25<sup>th</sup> April, 2025. AD.



**ANALYSIS REPORT**

**Report No** : VSP202504411

**Sample source /Address** : Sample collected from fire crackers manufacturing unit at Kilasapuram (V&P), Kotavuratla (M), Anakapalli District.

**Sample Code No.** : VSP202504411  
**Sample description** : Fire fighting water collected near fire crackers manufacturing unit at Kilasapatnam (V&P), Kotavuratla (M), Anakapalli District.

**Sample collected on** : 14.04.2025  
**Sample collected by** : Analyst (OS),RO, Visakhapatnam  
**Sample quantity** : 1 Litre in Plastic Can  
**Report issued on** : 29.04.2025

**Sample received on** : 16.04.2025  
**Purpose of sampling** : Fire Accident  
**Sample Conditions** : Fit for analysis  
**Page No** : 1 of 1

It is to certify that the aforementioned samples were analyzed from 16.04.2025 to 29.04.2025 and declare the analysis results as follows:

S. No.	Parameter	Unit	SAMPLE CODE	Test Method [APHA (24 <sup>th</sup> Edition)]
			VSP202504411	
			Analysis Result	
1.	pH @ 25°C	--	7.32	4500-H+B
2.	Total Suspended Solids (at 105°C)	mg/L	38	2540- D
3.	Total Dissolved Solids (at 180°C)	mg/L	1020	2540- C
4.	Chemical Oxygen Demand (COD)	mg/L	32	5220- B
5.	Biochemical Oxygen Demand (BOD) 3 days @ 27°C	mg/L	10	IS 3025 (Part 44)

**Note:** 1. Result is related to sample as received and tested.  
2. This report shall not be reproduced except in full without the prior approval of Laboratory.

**Authorized Signatory**

  
(M. RAVI)

**STATE BOARD ANALYST**  
Senior Environmental Scientist  
Zonal Laboratory, Visakhapatnam

\*\*\*END OF THE REPORT\*\*\*



No.B-29012/ESS(CPA)/2015-16/

March 07, 2016

To

The Chairman  
All the State Pollution Control Boards / Pollution Control Committees  
( List Attached)

**SUB: MODIFIED DIRECTIONS UNDER SECTION 18(1)(b) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 and THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 REGARDING HARMONIZATION OF CLASSIFICATION OF INDUSTRIAL SECTORS UNDER RED / ORANGE / GREEN / WHITE CATEGORIES.**

WHEREAS, under section 16 (2)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(c) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under the Water (Prevention and Control of Pollution) Act, 1974, is to coordinate activities of the State Pollution Control Boards ( SPCBs) and Pollution Control Committees (PCCs); and

WHEREAS, under section 16 (2)(c) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(d) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the CPCB is to provide technical assistance and guidance to SPCBs and PCCs; and

WHEREAS, it was brought to the notice of CPCB, that different SPCBs /PCCs were following different criteria for classification of industrial sectors under Red/Orange/ Green category and that classification was being used by the SPCBs/PCCs for grant of consents to industries and for Inventorization / surveillance of industries.

WHEREAS, the issue regarding classification of industries was deliberated upon in the 56<sup>th</sup> Conference of Chairmen & Member Secretaries of CPCB & SPCBs/PCCs held on August 31, 2010 and a working group comprising of representatives from SPCBs & CPCB was constituted to prepare a consolidated list of industrial sectors falling under Red/Orange/Green category to bring uniformity in classification of industrial sectors across the country;

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032

दूरभाष/Tel.: 43102030, फॅक्स/Fax : 22305793, 22307078, 22307079, 22301932, 22304948

ई-मेल/e-mail : cpcb@nic.in वेबसाइट/Website : www.cpcb.nic.in

9.	66	Power generation plant [except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity <25MW]	10	-	10	15	10	25		62.5	R-R	1. Mainly air polluting. It uses a mixture of biomass (agro based) and coal (< 10 %) as a fuel. Almost, round the year operation. 2. In case of DG sets of 5 MVA & more and emissions of SO <sub>2</sub> will take place due to use of liquid fuel. Air pollution score will be =20 + 10 = 30, Normalized score will be 75. 3. In case of 'Waste to Energy Plants', water will be used for cooling and air score will be - 30+10 = 40.
10.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW( M, H& TBM) rules, 2008 - Items namely - Spent catalyst containing nickel, cadmium, Zinc, copper, arsenic, vanadium and cobalt,	30	-	30	25	-	25	10	65	R-R	All the three types of pollutants are expected.
11.	67	Processes involving chlorinated hydrocarbons	30	-	30	20	-	20	15	65	R-R	Chlorinated hydrocarbons are used in the manufacture of insecticides, pesticides and organo chloro pesticides. Effluents & emissions are toxic in nature.
12.	74	Sugar ( excluding Khandsari)	20	10	30	15	10	25	10	65	R-R	i. <b>This industrial sector is the one among the '17 categories of Highly Polluting Industries'.</b> ii. Sugar mills generate all sorts of pollution problems.
13.	22	Fibre glass production and processing (excluding moulding)	-	-	-	20	-	20	20	67	R-R	i. The use of styrene in most methods of fiberglass production causes hazardous air pollution that is harmful to breathe at excessive levels. ii. It is mainly air polluting & HW generating industry. The air pollution & HW scores are normalized to 100. iii. In case of lead containing glass, the score of A1 will be 25 and final normalized score will be 75 and shall be categorized as Red.
14.	23	Fire crackers manufacturing and bulk storage facilities	-	-	-	20	-	20	20	67	R-R	i. This is the normalized score based on air pollution & HW generation. ii. Various hazardous chemicals are used in the manufacturing process. iii. These chemicals are namely Potassium Nitrate , Potassium per-chlorate, Barium Nitrate, Aluminium compounds, Copper Chloride etc.



# **Classification of Sectors into Red, Orange, Green, White and Blue Categories**

(A tool for progressive environmental management)



**Central Pollution Control Board**

**“Parivesh Bhawan”, East Arjun Nagar**

**Delhi-110032**

**(January 2025)**

S. No.	Sector	W1	W2	W3	PI <sub>w</sub>	A1	A2	A3	PI <sub>A</sub>	H1	H2	PI <sub>H</sub>	Pollution Index (PI)	Category	Remarks	Concerned Division
49	Electric lamp (bulb) and CFL manufacturing by assembling only	0	0	0	0	0	0	0	0	0	0	0	0	White		IPC-V
50	Electrical and electronic item assembling (completely dry process)	0	0	0	0	0	0	0	0	0	0	0	0	White		IPC-V
51	Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations / painting)	0	0	0	0	0	0	0	0	0	0	0	0	White		IPC-V
~F~																
<b>52.0</b>	<b>FIBRE GLASS (FIBRE REINFORCED PLASTIC) PRODUCTION</b>															
52.1	Fibre glass (containing lead) production and processing (excluding moulding)	0	0	0	0	35	0	25	60	25	20	45	69	Orange		IPC-V
52.2	Fibre glass (without lead) production and processing (excluding moulding)	0	0	0	0	30	0	25	55	25	20	45	65.1	Orange	The use of styrene in most methods of fibre glass production causes hazardous air pollution that is harmful to breathe at excessive levels.	IPC-V
53	Manufacturing of Firecrackers including improved crackers/green crackers, etc.	0	0	0	0	35	30	0	65	30	10	40	72	Orange	Various hazardous chemicals are used in the manufacturing process. Accident/safety hazard is also associated with such sector during manufacturing and usages.	IPC-V
<b>54.0</b>	<b>SYNTHETIC FIBRES MANUFACTURING</b>															
54.1	Synthetic fibres-PSF & PFY, generated from petrochemical	35	30	35	100	30	25	35	90	30	20	50	100	Red		IPC-I